

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Straightway, if they want.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : Today itself, straightway.

MR. SPEAKER : Government are ready and the Opposition is ready. who am I to say anything now? We shall begin it here and now.

But, before we take up the no-confidence-motion, there are some formal items to be disposed of. Some Committees are asking for extension of time for presentation of their reports.

12:07 Hrs.

ELECTION TO COMMITTEE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : I beg to move :

"That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Nursing Council.

MR. SPEAKER : The question is :

"That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Nursing Council."

The motion was adopted.

MOTIONS RE : EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEES

(i) UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

SHRI VIKRAM CHAND MAHAJAN (Chamba) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union Territories, up to the last day of the current session".

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories up to the last day of the current session".

The motion was adopted.

(ii) CRIMINAL AND ELECTION LAWS
(AMENDMENT BILL)

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951, and to provide against printing and publication of certain objectionable matters, up to the 2nd December, 1968."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951, and provide against printing and publication of certain objectionable matters, up to the 2nd December, 1968."

The motion was adopted.